

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3979
TO BE ANSWERED ON 19TH MARCH, 2021**

E-CIGARETTES/ENDS

3979. MS CHANDRANI MURMU:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has decided to regulate e-cigarettes/Electronic nicotine delivery systems (ENDS) and if so, the details thereof;
- (b) whether the Government has conducted any scientific study on the effect of e-cigarettes; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a): The Government of India prohibited electronic-cigarettes and like devices through ‘The Prohibition of Electronic Cigarettes (production, manufacture, import, export, transport, sale, distribution, storage and advertisement) Act, 2019. The Act was notified on 5th December, 2019, with continued effect from 18th September, 2019 from the date of promulgation of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019.

(b) & (c): The Indian Council of Medical Research (ICMR), New Delhi, the apex body in the field of biomedical research released “White Paper on Electronic Nicotine Delivery System” on 31.05.2019 which recommended complete prohibition on ENDS or e-cigarettes in India in view of the harmful health and public health impact of novel products as e- cigarettes.

In addition, sufficient scientific literature is available in public domain ascertaining the harmful effects of the ENDS/e-cigarettes.